

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

Item No.307

Appeal No. 628/252/ND/2019

IN THE MATTER OF:

Income Tax Officer, Ward 16 (2)

Vs.

ROC and Ors. (M/s Mahalakshmi Cresec Pvt Ltd)

.....PETITIONER

...RESPONDENT

SECTION

Under Section 252

Order delivered on 11.10.2019

CORAM:

**JUSTICE (RETD.) SHRI RAJESH DAYAL KHARE,
HON'BLE MEMBER (JUDICIAL)**

**Ms. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant

For the Respondent/Corporate Debtor

: Adv. Puneet Rai & Adv. Nalin Mishra

: Mrs. Sweety Khattar Kumar, AROC Delhi

ORDER

Ld. Counsel for the petitioner has put in appearance and states that he has filed affidavit of service through publication on 07.10.2019. However, the same is not on record. Registry is directed to trace out the same and place on record before the next date of hearing. None present on behalf of the respondent except Ld. AROc (respondent no. 1). Ld. AROc states that she has no objection to revival of the same. To come up on 24.10.2019.

Sd/-

**(Sumita Purkayastha)
MEMBER (TECHNICAL)**

Sd/-

**(Rajesh Dayal Khare)
MEMBER (JUDICIAL)**